## Sale of H. S. 748 (AVRO) Planes to Hawker and Siddley Company

\*801. SHRI BHUPESH GUPTA: Will the Minister of DEFENCE be pleased to state.

- (a) whether it is a fact that HAL has sold seven H.S. 748 (Avro) planes originally built for Indian Airlines to Hawker and Siddley Company, the original designers of this transport plane at a loss: and
  - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE (DE-FENCE PRODUCTION) IN THE MINIS-TRY OF DEFENCE (SHRI RAM NIWAS MIRDHA): (a) No, Sir.

(b) Does not arise.

#### Provident Fund Investments

\*802. DR. Z. A. AHMAD: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that the Central Government have issued new directives to the employers on the Provident investments:
- (b) if so, what are the details thereof; and
- (c) how many workers would be covered thereunder?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) So far as investment of Employees Provident Fund monies is concerned, the notification dated the 30th November, 1974 issued by the Government, a copy of which is placed on the Table of the Rajya Sabha, makes no changes in the pattern of investment adopted since the 1st April, 1974.

(b) and (c) Do not arise.

#### Statement

GOVERNMENT OF INDIA

### MINISTRY OF LABOUR

New Delhi, the 30th November, 1974

# 9 Agrahayana 1896 NOTIFICATION

S.O. 683E.—In exercise of the powers conferred by clause (a) of sub-section (3) of section 17 of the Employees' Provident Funds and Family Pension Fund Act, 1952 (19 of 1952), and in continuation of the notification of the Government No. S.O. 574E dated the 28th September, 1974, the Central Government hereby directs that every employer in relation to an establishment exempted under clause (a) or clause (b) of sub-section (1) of section 17 of the said Act or in relation to an employee or a class of employees exempted under paragraph 27, or as the case may be, paragraph 27A of the Employees' Provident Funds Scheme, 1952, shall transfer the monthly provident fund contributions within fifteen days of the close of the month to the Board of Trustees, duly constituted in respect of that establishment, within a period of two weeks from the date of receipt of the said amounts from the employer, the provident fund accumulations. that is to say, the contributions, interest and sundry receipts as reduced by obligatory outgoings, in accordance with the following pattern, namely :-

	rities.		••	45%
(iı)	ties and State or Central			
				•

Government guaranteed securities. 25 % (iii) Post Office Time Depo-

sits and Small Savings, ...

(i) Central Government secu-

The above pattern will be in force for the period from 1st December, 1974 to 31st March, 1975.

30%